

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 103

IA No. 1532/2024
and
CP (IB) No. 164(CH)2024

IN THE MATTER OF:

Mr. Ravi Mohan Harjai

...Petitioner

Vs.

HDFC Bank Pvt. Ltd.

...Respondent

Under Section: 94(1), 60(5), IBC 2016

Order delivered on 16.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Aditya Srinivasan, Advocate
Mr. Mohit Sharma, Advocate

ORDER

IA No. 1532/2024 and CP (IB) No. 164(CH)2024

The present application i.e. IA No. 1532/2024 has been filed to place on record some documents. Written submissions have been filed by Ld. Counsel for the petitioner vide Diary No. 01765/1 dated 02.07.2024. The same are taken on record. Let the matter be listed on 08.08.2024 on the maintainability issue.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti